

ENFORCEMENT DIRECTORATE

*1694. **Shri Jhunjhunwala:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the recommendation of the Estimates Committee of the late Ministry of Industry and Supply for closing the Enforcement Directorate has been examined by Government;

(b) whether the Enforcement Directorate is being closed down;

(c) if not, the reasons for maintaining this organisation; and

(d) the total number of cases taken up by the Directorate since its inception in December, 1948 and the result of the investigations?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes.

(b) No.

(c) The Directorate was set up for the enforcement of Cotton Textiles and Iron and Steel Control orders and is being continued since such control still continues.

(d) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 12].

EXPENDITURE ON DEPARTMENTS FOR CONTROLS

*1695. **Shri Jhunjhunwala:** Will the Minister of Commerce and Industry be pleased to state the total expenditure incurred by Government in the establishments of Departments dealing with controlled commodities in the charge of the Ministry?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): A statement showing the total expenditure incurred during the last three financial years on the organisations concerned with commodities directly controlled by the Ministry of Commerce and Industry is placed on the Table of the House. [See Appendix VIII, annexure No. 13].

The statement does not cover items control over which is exercised by our control over which is exercised by or through State Governments or statutory organisations for which no staff has been specially sanctioned.

CHAMBAL VALLEY DEVELOPMENT SCHEME

*1696. **Shri Telkikar:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Chambal Valley Development Scheme is being reconsidered after the change in the site of Gandhisagar Dam;

(b) what was the actual expenditure incurred on Gandhisagar Dam at the site abandoned; and

(c) whether the work is in progress at the new site?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) Yes, Sir.

(b) About Rs. 10 to 12 lakhs. The exact figure is being ascertained from the State Government and will be laid on the Table of the House as soon as it is received.

(c) Yes, Sir. Preliminary work is in progress.

MARBLE INDUSTRY

*1697. **Shri Balwant Sinha Mehta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the difficulties of the marble industry of Rajasthan;

(b) if so, what steps are being taken to develop the industry;

(c) from where marble is imported into India and what are the shipping and freight charges per ton;

(d) where marble is available in India;

(e) whether all the sources of marble have been tapped and whether the production in India can meet the total requirement; and

(f) why import of marble is not banned and why protection has not been given to this industry?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) to (f). Import of marble is not allowed. Other information is being collected and will be placed on the Table of the House in due course.

COAL CESS IN CHHINDWARA DISTRICT OF MADHYA PRADESH

*1698. **Shri R. B. Shah:** (a) Will the Minister of Labour be pleased to state what sums were collected in the last four years on account of coal cess levied on the coal mines in Chhindwara District of Madhya Pradesh for labour welfare purposes, and how much out of the same has so far been spent for labour welfare work in that coal field, and what sum out of the same is in deposit and for what purposes?

(b) Except one Ambulance and a Mobile Cinema Van provided by the Labour Welfare Department for the